

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/7878/2020

This the 01st day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Subash Chander aged 43 years, S/o Sh. Rattan Lal, R/o Village Chakra, P.O. Kairi, Teh Bishnah Distt Jammu

.....Applicant

(Advocate:-Mr. A.K. Sawhney)

Versus

1. State of J&K through Chief Secretary J&K Govt. Civil Secretariat Jammu.
2. Controller Drugs and Food Control Organisation Patoli Magotrian, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to decide the representation preferred by the applicant by a speaking order within a stipulated time frame.

2. We have heard Mr. A K Sawhney, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the Respondent No. 2 i.e., Controller, Drugs and Food Control Organisation to take a decision on the representation preferred by the

applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order. The respondents will also take into consideration the averments made in the T.A. while taking a decision.



4. It is made clear that we have not entered into the merits of the case.
5. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)